

13:15½ hrs.

STATEMENT RE. ESTIMATES
COMMITTEE

ACTION TAKEN ON RECOMMENDATION

Shri A. C. Guha (Barasat): I beg to lay on the Table a statement showing the replies to the recommendation No. 44 of the Hundred and Fifty-eighth Report of the Estimates Committee (Second Lok Sabha) which were not furnished by the Government in time for inclusion in the Fourteenth (Action-taken) Report of the Estimates Committee.

13:15¾ hrs.

COMMITTEE ON PETITIONS

MINUTES

Shri Thirumala Rao (Kakinada): I beg to lay on the Table the Minutes of the sittings (Sixteenth and Seventeenth) of the Committee on Petitions held during the current session.

13:16 hrs.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-NINTH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Thirty-ninth Report of the Public Accounts Committee on the Appropriation Accounts (Civil), 1962-63 and Audit Report (Civil), 1964, relating to the Ministries of Finance, Rehabilitation, Steel and Mines (Departments of Iron and Steel and Mines and Metals) and Works and Housing and general chapters relating to Appropriation Audit and Control over Expenditure, Grants-in-aid etc. and Audit Report (Commercial) 1964 relating to the Ministries of Finance and Works and Housing.

13:16¼ hrs.

COMMITTEE ON ABSENCE OF
MEMBERS

THIRTEENTH REPORT

Shri Khadilkar (Khed): I beg to present the Thirteenth Report of the Committee on Absence of Members from the sittings of the House.

13:16½ hrs.

COMMITTEE ON PETITIONS—contd.

THIRD REPORT

Shri Thirumala Rao (Kakinada): I beg to present the Third Report of the Committee on Petitions.

13:17 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 3rd May, 1965, will consist of:—

- (1) Consideration and passing of the Finance Bill, 1965.
- (2) Discussion on the Resolution regarding Proclamation in respect of the State of Kerala.
- (3) Consideration and passing of the Kerala State Legislature (Delegation of Powers) Bill, 1965.
- (4) Discussion and voting on the Demands for Grants in respect of the State of Kerala for the year 1965-66.
- (5) Discussion on the Resolution regarding constitution of a Railway Convention Committee.
- (6) Consideration and passing of:

The Seeds Bill, 1964, as passed by Rajya Sabha.

[Shri Satya Narayan Sinha]

The Representation of the
People (Amendment) Bill,
1965.

Shri Ranga (Chittoor): May I know whether there is any likelihood of the extension of the session? I am asking this question because he has read out such a large number of items to be covered. Would it be possible to cover all of them?

Mr. Speaker: That we have already enquired of him and he has said that there is no likelihood.

Shri Nath Pai (Rajapur): In case as a result of the talks no honourable settlement is reached and the hostilities are to continue, may we know whether we will stick to the present schedule and adjourn the House? We would not like to be away from Delhi and the Parliament in recess if hostilities continue. We want to know from the Prime Minister whether if the hostilities continue the sitting of Parliament will also be continued. Because, it would be meaningless if we simply vote the demands and the destiny is settled on the frontier. May I know what is the reply of the Leader of the House?

Shri Hari Vishnu Kamath (Hoshangabad): First, I will follow up the point raised by my hon. colleague Shri Nath Pai and request the Prime Minister to let us know, let the House know, whether he would be pleased to follow the example set by his predecessor and in case there are any developments, of whatever kind it may be, either the Parliament will continue to sit or there will be a special session—Sir, you will be pleased to recollect that in January 1963 a special session was summoned for the purpose in the wake of the Chinese invasion—to discuss the developments and to formulate proposals for a new policy for the Government, if necessary.

Secondly tomorrow 5 o'clock is the deadline, according to the the statement of the Minister. I

would like to know whether there is any sanctity about the hour, whether 5 o'clock is sacrosanct. Could the House not sit till 6 o'clock, as we have been sitting, all these days, just to give a little more time to the demands?

Mr. Speaker: Shri Kamath raises it every year and the same answer is given every year.

Shri Hari Vishnu Kamath: It has never been answered satisfactorily, I beg to submit.

Mr. Speaker: If he is not satisfied, that is a different thing.

Shri Hari Vishnu Kamath: What is the sanctity about 5 o'clock?

Mr. Speaker: We have to put all the demands for vote at that time.

Shri Hari Vishnu Kamath: The next point is, that the Finance Bill will be taken up on Monday, according to the present schedule of business, and 15 hours have been allotted for the discussion of the Finance Bill. I would earnestly request you and the Minister of Parliamentary Affairs to consider whether it will not be feasible to take up the demands for grants of the Finance or some other important Ministry on Monday the 3rd. Even then, 15 hours would be available for the Finance Bill on Tuesday, Wednesday and Thursday for we have to transmit the Finance Bill to the Rajya Sabha only on the 6th, if I understood him aright. Therefore some Ministry could still be taken up on Monday.

The next point is that you were pleased to tell the House on the last occasion that the Demands of undiscussed Ministries would be taken up later on. Now, according to the present schedule, which he has outlined for the benefit of the House, that seems to be impossible in this session. I would, therefore, like to

know whether the promise will be implemented at the earliest opportunity in the next session. Barring urgent business, will the Demands—the Demands are gone now; they will be guillotined tomorrow—will the Ministries be discussed in the very first week of the next session?

The next point is...

Mr. Speaker: How many points?

Shri Hari Vishnu Kamath: It is the penultimate weekly statement if not the last one. Next Friday it will be a brief statement for the remaining two days only. Therefore I must have my say.

The next point is about the Demands on account of the Rajya Sabha. That has been pending for a long time. You yourself were pleased to say last time and even earlier, when I raised it that under article 113, clause (2) of the Constitution the Demands on account of both the Houses must be scrutinised and voted by both the Houses, that you were in touch with the Chairman of the Rajya Sabha. For the Demands of this House the House agreed to a proposal made by you last year, that a three-man committee would go into these Demands, scrutinise and approve the estimates. That has been done. But the collateral issue, the related issue, the cognate issue was about the Rajya Sabha. You were pleased to say last Friday that you were in touch with the Chairman of the Rajya Sabha and that some sort of talks were going on in regard to this matter. Therefore, could you please tell the House as to what has happened to that matter and how it is being attended to?

Mr. Speaker: I am having consultations. I have seen him once and probably I might have to see him another time also. Therefore this year nothing can be done.

Shri Hari Vishnu Kamath: It is very disappointing, Sir, that this House is deprived of its constitutional right to go into the matter.

Mr. Speaker: I have disclosed to him what has happened.

Shri Hari Vishnu Kamath: But is it final that it cannot be done. We raised it one month ago and you have had sufficient time to discuss the matter and come to a conclusion. I do not know why the Chairman of the Rajya Sabha should come in the way at all, considering that the article of the Constitution is very explicit and clear on the point. It is very disappointing, I must say.

The last issue pertains to the Government. If I remember aright, after the invasion of India by China in November, 1962, the Defence of India Act was adopted unanimously by the House. Now, Sir, I do not know whether their legal advisers have told them to the contrary, but I believe that after the Pakistani aggression the Defence of India Act will have to be amended urgently, emergently, so as to include within its ambit another enemy country, that is, Pakistan, because that Act includes, or refers only to, one enemy country which has committed aggression. Now that aggression has been committed by another country, the Defence of India Act will have to be amended. I think, they should consult their legal advisers and bring forward a Bill to amend the Defence of India Act.

One more point and I have done.

Mr. Speaker: He said that it was the last point.

Shri Hari Vishnu Kamath: I am sorry if you are impatient. This cannot be hustled like this. I am sorry to say this.

Mr. Speaker: He has taken quite a long time.

Shri Hari Vishnu Kamath: After all, I must have my say, as I said. I know, there are Members here who have spoken at length, perhaps rightly so, but if I am not allowed to have my say, I protest.

[Shri Hari Vishnu Kamath]

The last one is about the duration of the next session. The Bulletin, Part I, of February 17, lists 21 new Bills out of which only three have been or will be adopted by the end of this session; 18 will remain excluding the pending Bills, that is, those already pending in the Lok Sabha and the Rajya Sabha. Therefore there will be a volume of legislative business left over. I have found from my experience and, I am sure, my colleagues will agree that in this House it has been a rather bitter experience that the Government tends to get matters hustled during the last week of every session, particularly the monsoon session. The monsoon sessions have been very short sessions in the last two years while we have had longer sessions in the earlier history of this Parliament. I would earnestly request the Minister of Parliamentary Affairs to consider whether the Government will not be well advised to convene the next session of Parliament by the end of July as was done in 1956 to put through a large volume of business which was pending.

Shri Ranga: There might be a session in between.

Shri Hari Vishnu Kamath: That may be because of the war situation. In that case we will have to come. In any case that will be an emergent session. But the ordinary monsoon session should be summoned, in my view, by the end of July, latest by or very early in the first week of August and it should be a six to seven weeks' session at least.

Mr. Speaker: That is only a suggestion. It is Government's business to see how long the session should be.

श्री यशपाल सिंह (कैराना) : अध्यक्ष महोदय, प्रधान मंत्री के कथन से तो हमें बड़ा विजयोल्लास हुआ कि हम अच्छी पोजीशन में हैं। लेकिन कामत साहब के वक्तव्य से जाहिर होता है कि इसी मामले पर फिर

पार्लियामेंट को बुलाने की जरूरत पड़ेगी। हम तो यह उम्मीद करते थे कि "आई केम, आई सो, आई कांकर्ड" वाली बात होगी। पर कामत साहब ने कहा कि इस पर दोबारा सेशन बुलाना होगा। यह बात मेरी समझ में नहीं आती।

अध्यक्ष महोदय : आपको विजनस के बारे में कुछ कहना है तो, कहिए, और बातें इस वक्त नहीं हो सकतीं।

श्री यशपाल सिंह : मुझे यह कहना है कि मेरा अपना एक मोशन चल रहा है और वह पार्ट डिसकस्ड है, उस पर बहस हो चुकी है। आपने वायदा किया था—

अध्यक्ष महोदय : आप बैठ जाइये।

श्री हुकूम चन्द कछबाय (देवास) : मैं राज्य मंत्री से पूछना चाहता हूँ कि पिछले कई महीनों से हमें यह आश्वासन दिया जा रहा है, और पिछली बार भी वह आश्वासन दिया गया था कि बोनस कमेटी की रिपोर्ट सदन के सामने लायी जाएगी। वह बहुत उलझी हुई रिपोर्ट है, क्या कारण है कि उसे अभी तक नहीं लाया गया और मंत्री जी जो ने अगले हफ्ते के लिए काम की घोषणा की है उसमें भी इसका जिक्र नहीं है। क्या हम विश्वास करें कि वह इस अधिवेशन में नहीं आवेगी। अगर नहीं आवेगी तो उसका कारण क्या है, क्या मालिक लोग रुकावट डाल रहे हैं? इससे मजदूरों में काफ़ी असंतोष फैला हुआ है।

Shri Sivamurthi Swamy (Koppal): May I know whether any time or opportunity will be given to discuss, before the finalisation of the Fourth Five Year Plan because after the finalisation of the Fourth Five Year Plan the discussion will not be advisable....

Mr. Speaker: This session it is not possible.

Shri Sivamurthi Swamy: Another point I want to make is that among the undiscussed Demands the Demands of the Ministry of Steel and Mines are very important so far as our area is concerned, because the Government is going to take...

Mr. Speaker: Whatever can be done by 5 o'clock will be done. At 5 o'clock we have to put it.

श्री प्रकाशवीर शास्त्री (बिजनौर) : क्या यह सही है कि लोक सभा का अधिवेशन 11 तक ही चलेगा ? यदि ऐसा है तो 8 और 9 तारीख, शनिवार और रविवार इस समय में आ जाते हैं और उसके बाद केवल दो दिन और रह जाते हैं। जितनी गवर्नमेंट की कार्रवाई की पहले घोषणा हो चुकी है उसको ध्यान में रखते हुए क्या यह सम्भव नहीं हो सकेगा कि लोक सभा का अधिवेशन उस समय तक जारी रखा जाये जब तक कि राज्य सभा का अधिवेशन चलता है ? क्या लोक सभा को जल्दी स्थगित करने का कारण यह है कि प्रधान मंत्री विदेश यात्रा पर जाने वाले हैं ?

श्री किशन पटनायक (सम्बलपुर) : अध्यक्ष महोदय, पांच बजे बाकी डिमांड्स पर गिलोटिन लगेगा, उस सम्बन्ध में मुझे अर्ज करना है कि डिमांड्स को जब आप खत्म करेंगे तो उनके साथ साथ डिमांड्स पर जो कटौती प्रस्ताव हैं उनको खत्म न कीजिएगा, और जितने कटमोशन रह जाते हैं बाकी डिमांडों पर, उन सबको इकट्ठा बोट के लिए सदन में रखिएगा, और इस सम्बन्ध में मैं आगे अर्ज करना चाहता हूँ कि मांग नम्बर 109 के बारे में हम लोगों ने जो कटौती प्रस्ताव दिये हैं, मैंने, मधु लिमये ने, राम मनोहर लोहिया ने, उनको उसके पहले एडमिट कर लिया जाये और उस पर वोट हो ।

दूसरी बात मुझे यह अर्ज करनी है कि चालू अधिवेशन के अन्दर आपने कई बार

इस सवाल को छोड़ा है कि प्रश्न काल के बाद के समय में सदन में शान्ति नहीं रहती है । यह ऐसा सवाल है जो स्वयं आपको ही परेशान नहीं करता, हमको भी परेशान करता है । इस सम्बन्ध में हम लोगों की तरफ से आपके पास सुझाव भी आया है कि देश की बिगड़ती हुई स्थिति को देख कर और सरकार की बढ़ती हुई कमजोरी को देख कर रोजाना प्रश्न काल के बाद एक या दो घंटे का स्थगन और ध्यानाकर्षण कार्यक्रम रख दिया जाये । मैं निवेदन करना चाहता हूँ कि रूस्स....

Shrimati Lakshmi Kanthamma (Khammam): I would like to ask.....

Mr. Speaker: She will please allow me to hear him and finish with it.

श्री किशन पटनायक : रूस्स कमेटी क्या इस बात पर विचार कर रही है और इस बारे में क्या कोई सुधार लाया जाने वाला है ?

अध्यक्ष महोदय : रूस्स कमेटी इस पर कोई विचार नहीं कर रही है । पार्लियामेंट की डिमांड्स के बारे में मैं कह चुका हूँ और उस बारे में एक दफा फैसला कर लिया गया है । मैं उसको बार बार खोलने के लिए तैयार नहीं हूँ और माननीय सदस्य को कहूंगा कि हर रोज उसको लेने की जरूरत नहीं है । जो कटमोशन उन्होंने दिये हैं वह बिल्कुल नहीं लिये जायेंगे । मुझे इस बात का अफसोस है कि कटमोशन में यह चीजें भी ली जायें कि फलां की तरफकी क्यों हुई और फलां को प्रमोशन क्यों नहीं दिया गया । अगर यह बातें इस तरह से आयेंगी, तो सेक्रेट्रियट बिलकुल नहीं चल सकेगा ।

श्री किशन पटनायक : उसके बारे में डिस्कशन होना चाहिये ।

अध्यक्ष महोदय : यह फैसला हो गया है कि कोई डिस्कशन पार्लियामेंट की डिमांड्स पर नहीं होगी ।

Hon. Members: Yes, yes.

अध्यक्ष महोदय : मैंने कह दिया है कि यही चीज कायम रहेगी जब तक कि मैं यहां पर हूँ। मुझे निकाल दीजिये फिर उसके बाद यह चीज आप कीजिये।

श्री किशन पटनायक : मैं अपने दल की तरफ से इस बारे में अपनी लाचारी बतला रहा हूँ।

Shri K. N. Pandey (Hata): The Labour Minister had announced that the House Bill would at least be introduced in this session. Is there any possibility of its being introduced in this session?

Shri Satya Narayan Sinha: As regards the question about this guillotine to be applied at 5 P.M., it is already disposed of.

Shri Hari Vishnu Kamath: I could not hear.

Shri Satya Narayan Sinha: About this guillotine to be applied at 5 P.M. there is some sanctity about it and we have to follow it.

Shri Hari Vishnu Kamath: Let it be on Monday at 5 P.M.

Shri Satya Narayan Sinha: About the Finance Bill, we have discussed it in the Business Advisory Committee also and we are not going to take any risk. We must have this thing finished by the 5th evening.

Shri Hari Vishnu Kamath: 6th evening.

Shri Satya Narayan Sinha: No, no. We have consulted the record. In no particular year, more than 15 hours have been given for the Finance Bill. This has been the practice. If the hon. Members want the time to be... (Interruption). You do not allow me to proceed. If the hon. Members want the time to be extended, we would have no objection if the House sits for

longer hours. There is no other way. Otherwise, we must finish it on the 5th evening. We will not take the risk in that connection.

Regarding the question raised by my hon. friend, Shri Sivamurthi Swamy, we have already said that in this session nothing like that will be allowed because we are running against time. We have no time at our disposal.

Then, regarding that particular question raised by Mr. Kamath about having a special session—I have placed the business for the next week—let us watch and see what happens till 11th of next month. If such a situation should develop and if there is any necessity for a special session, certainly as we had a special session last time—we hope there will be no such occasion for it—if there is any occasion for it, it is absolutely clear that the Government will think about this matter and ask the House to be here. But it is absolutely a hypothetical question which I do not think I shall definitely reply either this way or that way.

Shri Hari Vishnu Kamath: On a point of clarification? When the Chinese invasion took place in November, 1962, even then in December it was raised in the House and the then Prime Minister was good enough to promise that there would be a special session, if necessary. Here also I want a reply . . .

Mr. Speaker: That is, if necessary. That he has also said.

Shri Satya Narayan Sinha: I have said that if there is such an occasion, we will have this special session.

Shri Hari Vishnu Kamath: He does not make any note of the points and so he does not answer all the points. I had raised another point about the amendment of the Defence of India Act so as to include Pakistan also in its ambit.

Shri Satya Narayan Sinha: Thank you for your advice. We shall certainly examine it.

Shri Hari Vishnu Kamath: What does he say? I could not hear him,

Shri Ranga: Sir, is this the way to answer the points raised by us? You want us to maintain decorum in Parliament. Here is the Minister of Parliamentary Affairs. My hon. friend raises certain points and he does not even take the trouble of taking notes. He does not answer all the points. He gives answers in such an erratic manner. Is that the way, Sir? There should be a proper way of dealing with the points raised by the Members of the House. (*Interruption*).

Mr. Speaker: Order, order.

Shri Ranga: When he reminds him about this point, he says something to himself. We do not hear it.

Shri Satya Narayan Sinha: The hon. Member should not at least remind me of my manners.

Shri Ranga: Of course. You have not shown proper manners now. I am sorry to say that.

Shri Satya Narayan Sinha: It does not lie in the mouth of my hon. friend to say that. You must know that.

Shri Ranga: You should do it. What is the use of telling me that I should know? You should learn first of all.

Shri Ranga: What is that he is mum-keep quiet.

Shri Ranga: What is that he is mumbling now?

Shri Satya Narayan Sinha: I say, please keep quiet.

About that, the Government will certainly examine the position.

Shri Hari Vishnu Kamath: Is this the way to reply to the points?

He does not make note of them and he does not answer the points.

Mr. Speaker: He has answered all the points.

Shri Satya Narayan Sinha: I have answered all the points.

Shri Hari Vishnu Kamath: No. I raised a point about the duration of the next session. My point was this. Once the Government brings forward business, it is left to you, Sir, in consultation with the Business Advisory Committee, to fix the time for all the business so that, if necessary, the House must sit a week or 10 days longer, and not accommodate the Government . . .

Mr. Speaker: We only allot time. If the Government work is not finished, the Government will itself think of it. If the Government does not want that business to get through the Parliament, how can I compel them saying, "No, you must sit and have this business through."

Shri Hari Vishnu Kamath: You also misunderstood me, Sir. I am sorry to say that. May I, by your leave, make the point clear? The President summons Parliament—of course, that is on Government's advice—and thus the date of commencement is fixed by the Government. They bring forward their legislative business and other business that they want to get through. Now, it is the duty of Parliament, the right of Parliament, and your right, in consultation with the groups of Opposition and other groups in the House and Committees of the House to decide how much time would be taken by each item of business and, if necessary, to extend session by a week or even 10 days. But, Sir, I have seen the growing tendency here that Parliament is made to sit till 7 o'clock or 8 o'clock in the evening and that sort of thing. When Government offices are now working upto 5 P.M.—we know the Emergency is on,—and if they can set an example, we can also sit till 6 or 7

[Shri Hari Vishnu Kamath]

or even 8 o'clock in the evening. But this is not the way . . .

Mr. Speaker: If the House has sat late, that has always been with the approval of the House. The Government cannot enforce that if the House does not want to sit late. Always the consent or the approval of the House has been taken.

Then, he has raised the point that the President summons Parliament and gives the list of probable legislative business that is expected to be brought before the House. Of course, that is correct. But then it is not necessary that all that business that is put down in that list must be passed during that session. That is only a probability. It is the Government's responsibility or concern to see which Bills they want to have passed during a particular session. If the Government decides that the session should end by that date and the business of the Government is left undecided, then I cannot compel them.

Shri Brij Raj Singh-Kotah to continue his speech.

Shri K. N. Pandey: What about the Bonus Bill?

Shri Satya Narayan Sinha: About the Bonus Bill, we shall try to pursue it. We shall ask the concerned Minister to see if it could be introduced.

Mr. Speaker: Shri Brij Raj Singh-Kotah.

श्री हुकम चन्द कछवाय : बोनस कमिशन की रिपोर्ट लाई जानी चाहिये । मेरा ब्यवस्था का सवाल है । मंत्री महोदय ने बोनस कमिशन की रिपोर्ट के बारे में अपने उत्तर में नहीं बतलाया है ।

श्री सत्य नारायण सिंह : मैंने बोनस कमिशन की रिपोर्ट के बारे में अभी कहा था शायद माननीय सदस्य ने उसे सुना नहीं । मैंने कहा था कि बोनस कमिशन के लाने के

बारे में हम प्रयत्न करेंगे । अभी दस दिन बाकी रहते हैं और हम इस बारे में देखेंगे । जो सम्बन्धित मंत्री हैं उन्होंने इसको इसी सेशन में इंट्रोड्यूस करने का वायदा किया था ।

श्री हुकम चन्द कछवाय : उनकी इच्छा तो नहीं है इस सेशन में लाने की और वह तो उसे अगले साल जाकर लाना चाहते हैं । मैं तो संसदीय कार्य मंत्री जी से कहना चाहता हूँ कि वह इसी अधिवेशन में लाने के लिए जोर दें और उसे कार्यक्रम में रखवायें ।

13.39 hrs.

DEMANDS FOR GRANTS—Contd.

MINISTRY OF FOOD AND AGRICULTURE—
Contd.

Mr. Speaker: Shri Brij Raj Singh Kotah to continue his speech.

Shri Brij Raj Singh-Kotah (Jhalawar): Mr. Speaker, Sir, I was just saying some few words when the House adjourned yesterday. I wish to bring to the notice of the Minister for Food and Agriculture that throughout the Report I find that not a single word has been mentioned on India's wild life.

Sir, I wish to take up the cudgels on behalf of these dumb and mute denizens of our national forests. It is a very significant fact which I wish to point out that we are steadily losing our wild life . . .

Shri Vidya Charan Shukla (Mahasamund): Is my hon. friend referring to the wild life of the House?

Shri Brij Raj Singh-Kotah: I am referring to the wild life on which he makes his company. I am very sorry that my hon. friend has made me meander. I am speaking of the wild